

Guidelines for spending CSR amount

2076. SHRI VINAY DINU TENDULKAR: Will the Minister of STEEL be pleased to state:

(a) the guidelines for spending the amount of Corporate Social Responsibility (CSR) and for what work, where and how much amount has been spent, the details for last five years; and

(b) what are the parliamentary areas under Goa province where these CSR amounts have been used for community development?

THE MINISTER OF STEEL (SHRI DHARMENDRA PRADHAN): (a) Corporate Social Responsibility (CSR) laid down under Section 135 of the Companies Act, 2013, as amended *vide* The Companies (Amendment) Act, 2019, *inter-alia* stipulate that all Corporates, including CPSEs exceeding the threshold limits as specified in the Act, have to allocate at least 2% of their average net profits (PBT) of three immediately preceding years for CSR activities. Further, in pursuance to the powers conferred under Section 135 and sub-sections (1) and (2) of Section 469 of the Companies Act, 2013, Companies (CSR Policy) Rules, 2014, have been notified by Ministry of Corporate Affairs with effect from 1st April, 2014.

Department of Public Enterprises (DPE) has also issued guidelines to the CPSEs on dated 01.08.2016 for observance of transparency and due diligence in selection and implementation of activities under CSR. Subsequently, based on the recommendations of the CPSEs Conclave held in April, 2018, guidelines have been issued by DPE on dated 10.12.2018, *inter-alia* on adoption of a common theme for each year; spending 60% of the annual CSR expenditure on thematic programme, preference to aspirational districts identified by NITI Aayog, etc. The CSR theme for the year 2019-20 is Healthcare, Nutrition and School Education.

Thrust areas of the CSR activities is laid down under Schedule VII of the Companies Act, 2013 and include promotion of educational health, women empowerment, sustainable income generation through Self Help Groups, assistance to divyangs, access to water and sanitation facilities, village development, environment sustenance, sports coaching, promotion of traditional art and culture, etc. CSR projects are mainly carried out in periphery of steel plants, steel townships and mines. The details of expenditure incurred by the CPSEs under Ministry of Steel during the last five years *viz.* 2015-16 to 2019-20, are given in the Statement (*See* below).

(b) CPSEs under Ministry of Steel have not undertaken any CSR activity in Goa.

Statement

Details of expenditure incurred by the CPSEs under the Ministry of Steel during the last five years

(₹ in lakh)

Name of CPSE	2015-16	2016-17	2017-18	2018-19	2019-20*
Steel Authority of India Ltd.(SAIL)	7616	2905	2570	3118	1724
Rashtria Ispat Nigam Ltd. (RINL)	873	853	960	1030	509**
NMDC Ltd.	21009	17418	16937	16724	3388
MECON Ltd.	222	67	49	17	41
MOIL Ltd.	1486	1143	962	929	722
KIOCL Ltd.	64	38	16	33	75#
MSTC Ltd.	150	80	215	200	Nil

* Upto December, 2019

** Upto January, 2020

Upto February, 2020

New Steel Policy

2077. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that the Cabinet has recently approved a New Steel Policy;

(b) if so, the highlights and aims and objectives of the New Steel Policy and how it is different from the existing one;

(c) the reasons for Government not making use of domestic steel mandatory for all Government and public sector construction to give boost to domestic steel sector; and

(d) in what manner Government is going to pool ₹10 lakh crores investment in steel sector?